

S.L. NO. 109



File No. 109

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA, WEST BENGAL

Original Application No.39 of 2025

Parijat Mullick & Others

Applicants

Versus

The State of West Bengal & Others.

Respondents



NEW KUMAR INDUSTRIES
Satya Prakash Shaw
Proprietor

COUNTER AFFIDAVIT OF THE RESPONDENT NO.10 TO THE
APPLICATION UNDER SECTION 18(1) READ WITH SECTIONS
14,15 AND 17 OF THE NATIONAL GREEN TRIBUNAL
ACT,2010.

I, Satya Prakash Shaw, son of Sri Shatrughan Prasad Shaw aged about -49 years, by faith- Hindu, by occupation - business, of 237A/1A, Satin Sen Sarani, P.S.-Narkeldanga, Kolkata-700054 do hereby solemnly affirm and declare as follows:-

1. That I am the proprietor of respondent no.10 and as such I am fully acquainted with the facts and circumstances of the case and as such I am quite competent to swear this affidavit'.
2. That the copy of the application under section 18(1) read with sections 14,15 and 17 of the National Green

19 NOV 2025

X

6. That the statements/ allegations made in the said application which are not specifically admitted by me shall be deemed to have denied by me.

7. That the Applicants have falsely alleged that my unit causes severe noise pollution from early morning till late night.

8. That my operations are small-scale and primarily manual, and do not generate noise levels beyond permissible limits prescribed under the Noise Pollution (Regulation and Control) Rules, 2000.

9. That I do not operate from early morning 5 a.m till late night 10 P.M. as alleged. My working hours are restricted to normal business hours.

10. That loading and unloading of materials is carried out with due care, and no excessive or unreasonable noise is generated.

11. That no pungent smell or air pollution emanates from my unit. The process of chain polishing is mechanical and does not involve emissions harmful to health.

12. That I have never received any notice or complaint from the West Bengal Pollution Control Board or any statutory authority regarding noise or air pollution.



NEW KUMAR INDUSTRIES
 Ediya Prakash Das
 Proprietor

144

File No. 14

13. That my business is conducted in accordance with the Environment (Protection) Act, 1986 and relevant rules.

NEW KUMAR INDUSTRIES
Edy Pratiksha Sen
Proprietor

14. That the allegations are general, vague, and unsupported by scientific evidence. No independent noise level survey has been produced by the Applicants to substantiate their claims.

15. That the Applicants have approached this Hon'ble Tribunal with malafide intent to harass me and disrupt my lawful livelihood.

16. That the complaint is motivated and seeks to shut down small-scale businesses operating with valid licences.

I submit that petition is misconceived, improper, misleading and is an abuse of the process of law and it is liable to be dismissed with an exemplary cost.

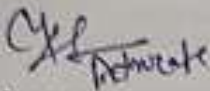


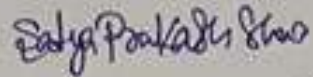
18. That in view of the above, I respectfully pray that this Hon'ble Tribunal may be pleased to:

- (a) Dismiss the false and frivolous allegations made by the Applicants against me.
- (b) Protect my right to carry on lawful business under valid licence.
- (c) Pass any other order(s) deemed fit and proper in the interest of justice.

That the statements made in paragraphs 1 to 16 of the counter affidavit are true to my knowledge and rest are my humble submission before this learned Court.

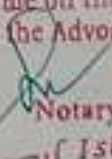
Identified by me


Advocate ✓


DEPONENT ✓



Solemaly Affirmed and
Declared before me on the
Identification of the Advocat


Notary
SK. Nazrul Islam
Notary, Govt. of W.B.
Govt. No. 447/19
City Civil Court, Calcutt

19 NOV 2025



Certificate of Enlistment cum e-Receipt
Licence Department,Kolkata Municipal Corporation
Certificate of Enlistment

Printed On: 07/09/2025

RECEIPT INFORMATIONFinancial Year:
2025-2026Receipt No:
E06/2025/1810529Receipt Date :
07/09/2025 13:30:47

Transaction Id : 0520250000423094
 C.E. No : 2029 1200 1212
 Demand Type : Renewal
 Demand Nature : PRIMARY(0)
 Assessee No : 110291200667
 MS : NEW KUMAR INDUSTRIES
 Name of CE Holder : SATYA PRAKASH SHAW
 Business Address : 237A/1A SATIN SEN SARANI KOLKATA 700054
 Ward No : 029
 Nature of Trade : WORKSHOP OF NON FOOD ITEMS - IRON CHAIN MAKER & POLISHER

Parameter : Unit Value
 AREA : 200
 WITH AC : N

Section No.	Description (As per KMC Act, 1980)	Amount(Rs)
102	Certificate of Enlistment	500 00
333	Removal of Solid Waste	100 00
435/435A	Non-Residential Use	250 00
	Late Fine	50 00
	Processing Fee	100 00

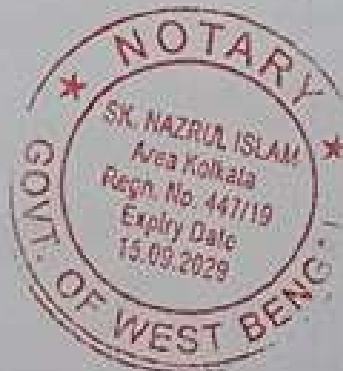
Total Amount Paid(Rs) 1000 00

Amount in Words : Rupees One Thousand only

Note: This Receipt is to be treated as Payment Receipt cum Certificate of Enlistment and Valid upto 31/03/2026
 Concerned Authorities/Agencies/Institutions can Verify the Validity of the Receipt cum C.E from KMC web portal



E and O.E



This document being an e-Receipt cum Certificate of Enlistment, does not require any signature

For Receipt Authentication visit url : <https://www.km.gov.in/KMCPortal/jsp/LicenceReceipt.jsp>



VAKALATNAMA

Before the Hon'ble National Green Tribunal
Eastern Zone Bench, Kolkata, West Bengal
In the

Signature

Before Ld _____ Judge

Original Application Suit/Case No. 39 Of 2025

Payisat Mukherjee & others

Plaintiff
Applicant

VS

The State of West Bengal & others

Defendant
Respondent
Opp. Party

NEW KUMAR INDUSTRIES

Pradeep Kumar Singh
Proprietor



KNOW ALL MEN by these presents that I/We
the proprietors of Respondent no. 10
do hereby in my / our name and my / (our behalf constitute and appoint Sri
M. K. Sharma Advocate, Pradeep Kumar Singh Advocate
true and lawful Pleader / Advocate & Attorneys to appear and act for me / us in the
matter noted above to the suit written statement, conduct suit, appeal from original
suit order etc. and for that purpose to do all acts and things, whatsoever in that
connection including compromise of the above matter disposing in or
withdrawing money from filing or taking out of appeal, document and payment
order from Court referring matters in dispute between the parties here to
arbitration, withdrawing the above matters with liberty title fresh suit, sending
properties released from attachment filing execution or Miscellaneous cases
and other petitions, bidding at execution sale, obtaining payment from us our
Court. Withdrawing custody and other fees and doing on my / our behalf such
other acts in the above matters as are necessary and proper

I / We hereby agreeing to ratify and confirm all acts
so done by the said Advocate or Attorneys as my / our own acts and as it done by
me / us to all intents and purposes.

Date.....2025

ADVOCATES

M. K. Sharma
Advocate

Pradeep Kumar Singh
Advocate

10, K.L. Roy Road
Kolkata - 700001

M.N. 9836451706
8240744628

Email - advocate Pradeep Kumar Singh@gmail.com

RECEIVED
19-11-2025

RECEIVED
19-11-2025

RECEIVED
19-11-2025

RECEIVED
19-11-2025

RECEIVED
19-11-2025

RECEIVED
19-11-2025

Accepted by ^{us}
By [Signature]
19-11-2025

RECEIVED
19-11-2025

RECEIVED
19-11-2025